

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD.

Dated : This the 08th day of JANUARY 2004.

Hon'ble Mr. V.K. Majotra, Vice-Chairman
Hon'ble Mr. A.K. Bhatnagar, Member (J)

Contempt application no. 115 of 2003
in
Original Application no. 1517 of 2002.

1. Jata Shankar Pandey, S/o Sri R.A. Pandey,
working as Khalasi under Section Engineer(Electrical)
Air Conditioned Coach, N.E. Rly., Gorakhpur.
2. Ram Jatan Prasad, S/o Sri S.B. Prasad,
working as A.C.C.I. Grade II under the Section
Engineer (Elect.) AC Coach, N.E. Rly. Gorakhpur.
3. Ayodhya Singh, S/o Sri R. Singh,
working as A.C.C.I. Gr.I under Section Engineer (Elect.)
A.C. Coach, NE Rly., Gorakhpur.
4. Ram Prasad Pandey, S/o late Sri B.M. Pandey,
working as Khalasi under the Section Engineer (Elect.)
A.C. Coach, N.E. Rly., Gorakhpur.
5. Subash Chandra, S/o late Sri Balikaran,
working as A.C.C.I. Gr II under the Section Engineer (Elect.)
AC Coach, NE Rly., Gorakhpur.

... Applicants

By Adv : Sri B. Tiwari

VERSUS

Sri Ravilesh Kumar,
D.R.M. (Elect.)
N.E. Rly., Lucknow.

... Respondent

By Adv : Sri K.P. Singh

....2/-

O R D E R

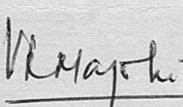
Hon'ble Mr. V.K. Majotra, VC.

Heard Sri B. Tiwari, learned counsel for the applicant and Sri K.P. Singh, learned counsel for the respondents.

2. The respondents have filed their reply affidavit on 8.1.2004, which may be taken on record, rejecting representation of the applicants in the teeth of the Hon'ble Supreme Court's judgment and dismissal of respondent's WP no. 49437/03 on 6.11.2003, the respondents appeared to have committed contempt of Court. At this stage Sri K.P. Singh, learned counsel for the respondents seeks three weeks time for considering the claims of the applicants favourably in the light of decision of Hon'ble Supreme Court.

3. In view of the assurance of learned counsel for the respondents this contempt application is dismissed. However, the applicants shall be at liberty to revive this contempt application on failure of respondents to comply with the above order. Notice issued to the respondent is discharged.


Member (J)


Vice-Chairman

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